

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
 NEW BOMBAY BENCH  
 XXXXXXXXX  
 CIRCUIT SITTING AT PANJIM

O.A. No. 377/87  
 TAKXXXX

198

DATE OF DECISION 8-7-1988

Shri Eurico Santana Da Silva & Two Petitioner  
others.

Shri M.S.Usgaocar Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri M.I.Sethna Advocate for the Respondent(s)

## CORAM:

The Hon'ble Mr. B.C.GADGIL, Vice-Chairman

The Hon'ble Mr.

- 1. Whether Reporters of local papers may be allowed to see the Judgement? - 79
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement? / NO
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

*Belli*

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH  
CIRCUIT SITTING AT PANJIM

O.A.377/87

1. Shri Eurico Santana Da Silva,  
District & Sessions Judge,  
Margao.
2. Shri Alvaro Noronha Ferreira,  
District and Sessions Judge,  
Panaji.
3. Shri R.K.Batta,  
Addl.District & Sessions Judge,  
Margao. .. Applicants

vs.

1. Union of India  
Through Secretary,  
Ministry of Home Affairs,  
North Block,  
Department of Justice,  
Govt. of India,  
New Delhi - 110 001.
2. Administrator,  
U.T. of Goa, Daman & Diu,  
Cabo Raj Niwas, Dona Paula,  
Panaji - 403 001.
3. Chief Secretary,  
Govt. of Goa, Daman & Diu,  
Secretariat, Panaji-403 001. .. Respondents

Coram: Hon'ble Vice-Chairman Shri B.C.Gadgil

Appearances:

1. Mr.M.S.Usgaocar,  
Advocate for the  
Applicants.
2. Mr.M.I.Sethna,  
Counsel for the  
Respondents.

ORAL JUDGMENT

Date: 8-7-1988

This is an application filed by the two District Judges and one Additional District Judge of Goa claiming that their pay be fixed with effect from 1-3-1982 in the scales at par with the Delhi Judicial service. There are also other consequential reliefs.

*Bell*

... 2/-

2. This application was filed in the Tribunal on 19-5-1987. At that time the dispute in question was within the jurisdiction of the Tribunal. Section 2(c) of the Administrative Tribunals Act (as was then available) has laid down that the provisions of the Act shall not apply to any officer or servant of the Supreme Court or of any High Court. However, the Act has been amended by Act No.57 of 1987. It came into force on 22-12-1987. By the amending act the words "or Courts subordinate there to" are added. The effect of the amendment is that the service matter of an officer or servant of the Courts subordinate to the High Court would not be entertainable by the Tribunal.

3. The same amending act also added sub-section 6 to section 29. This sub section 6 states that proceedings of this Tribunal shall stand transferred to the Court. Sub-section 7 provides that after the case is so transferred the Court may proceed to deal with the case. In view of these amendments it would therefore be necessary to transfer the record and proceedings of this application to the appropriate Court. Mr.Usgaocar for the applicants submitted that as the dispute is regarding the pay scales of District Judges it would be necessary that the matter should be decided by the High Court. Hence I pass the following order:

O R D E R

This application stands transferred to the Bombay High Court, Panaji Bench. The Registrar should send the record to the Special Officer, Panaji Bench of the Bombay High Court. Along with the record a copy of this order also should be sent.

Parties to bear their own costs of this application.

*B.C. Gadgil*  
(B.C.GADGIL)  
Vice-Chairman.